

[Mr. Speaker]

looking into it in the chamber? You should attempt to convince me and if I am convinced that there is some point, I can get information from the Minister. Then, if I am convinced, I would allow you to raise it as a privilege issue here. If an issue is raised that something which was said was false, on what ground can I say whether it was false or true? I should get information on this issue—the statement made by the Home Minister. You have not given any material. If you say that it is a general question and facts were not placed before the House, on what basis can I allow the privilege motion? It is impossible I would request you to tell me the details which would convince me first, so that I can allow the privilege issue to be raised later on if I am convinced. As it stands, it cannot be raised in this fashion. You should permit me to go to the next item

श्री० राम मनोहर लोहिया ठीक है मैं आप का हुकम मानता हूँ केवल एक बात के बारे में मुझे कह लेने दिया जाय। चव्हाण साहब ने मुझे अपना नेता माना था। अब उनकी नजरों में मैं गिर गया हूँ ऐसा उन्होंने कहा था तो मुझे इस समय चव्हाण साहब के पास मैं तो कुछ कह लेने दिया जाय। उन्होंने कहा था

Mr. Speaker: Again you are going into the merits. You convince me first.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1956—

(1) The Cotton Textiles (Control) Eighth Amendment Order, 1966, published in Notification No. S.O. 3986 in Gazette of India dated the 31st December, 1966. [Placed in Library, see No. LT-89/67].

(2) The Cotton Textiles (Control) Amendment Order, 1967, published in Notification No. S.O. 77 in Gazette of India dated the 4th January, 1967. [Placed in Library, see No. LT-90/67]

##### ANNUAL REPORT OF COCHIN REFINERIES AND GOVERNMENT REVIEW

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): On behalf of Shri Asoka Mehta, I beg to lay on the Table—

(1) A copy of the Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 19A of the Companies Act, 1956

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-39/67].

##### EMERGENCY RISKS INSURANCE (FOURTH AMENDMENT) SCHEMES AND NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND INCOME-TAX ACT.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): I beg to lay on the Table—

(1) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme,